

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **06.02.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)  
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**APPLICATION NUMBER** :  
**PETITION NUMBER** : CP(IB)/227(CHE)/2022  
**NAME OF THE PETITIONER(S)** : Stressed Assets Stabilization Fund  
**NAME OF THE RESPONDENTS** : P Radhakumari  
**UNDER SECTION** : Sec 95 of IBC, 2016  
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**ORDER**

Ld. Counsel Ms. Elavarasi D for the Petitioner .

Ld. Counsel Shri. T. Karthi for the Respondent.

Shri. Sathrukkannan, IRP in person.

Because of the defect the report filed by the IRP has not been listed yet. IRP is directed to rectify the defects within seven days from today and serve copy on the parties.

Ld. Counsel for the Respondent seeks and is granted two weeks time to file Reply and serve copy on the Counsel for the Petitioner.

Rejoinder if any, be filed within a week there after.

List the petition for hearing on **02.04.2024**.

**Sd/-**

**(VENKATARAMAN SUBRAMANIAM)**  
MEMBER (TECHNICAL)

MG

**Sd/-**

**(SANJIV JAIN)**  
MEMBER (JUDICIAL)